

FIR No.24532/2020
u/s 411 IPC
PS Punjabi Bagh
State. v. Rajesh @ Kamal

11.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.
Sh. Pankaj Sharma, learned remand Advocate for accused/
accused Rajesh @ Kamal

An application under section 437 of Cr.PC. for grant of bail is moved on behalf of accused/ applicant Rajesh @ Kamal.

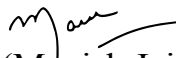
It is submitted by learned counsel that the accused has been falsely implicated in the present case. It is further submitted that nothing incriminating has been recovered from the accused. It is further submitted that the accused is in JC since 22.10.2020. It is further submitted that the accused is ready to abide by the terms of the bail and he may be released on bail.

Learned APP for the State has opposed the bail stating that the accused is a habitual offender and may commit the offence again if released on bail.

Arguments heard. Perused the reply filed by the IO.

Considering the abovesaid submission and the fact that the accused is previously involved in various cases, I do not consider it proper to grant bail to the accused/applicant Rajesh @ Kamal at this stage. Hence, his bail application is disposed off as dismissed.

Copy of the order be given dasti.


(Manish Jain)

MM-01 /(West)/THC:Delhi
11.06.2021

FIR No.1158/2020
u/s 411 IPC
PS Punjabi Bagh
State. v. Rajesh @ Kamal

11.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.
Sh. Pankaj Sharma, learned remand Advocate for accused/
accused Rajesh @ Kamal.

An application under section 437 of Cr.PC. for grant of bail is moved on behalf of accused/ applicant Rajesh @ Kamal.


It is submitted by learned counsel that accused has been falsely implicated in the present case. It is further submitted that nothing incriminating has been recovered from the accused. It is further submitted that accused is in JC since 22.10.2020. It is further submitted that accused is ready to abide by the terms of the bail and he may be released on bail.

Learned APP for the State has opposed the bail stating that the accused is a habitual offender and may commit the offence again if released on bail.

Arguments heard. Perused the reply filed by the IO.

Considering the abovesaid submission and the fact that the accused is previously involved in various cases, I do not consider it proper to grant bail to accused/applicant Rajesh @ Kamal at this stage. Hence, his bail application is disposed off as dismissed.

Copy of the order be given dasti.


(Manish Jain)
MM-01 /(West)/THC:Delhi
11.06.2021

FIR No.105/2012
u/s 279 IPC
PS Punjabi Bagh
S/v Sonu

11.06.2021

Present: Ld. APP for the State.

Sh. Pranav Kumar, Ld. Advocate for accused /applicant Sonu.

An application for grant of bail under section 437 of Cr.P.C. is moved on behalf of accused/applicant Sonu.

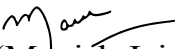
It is submitted by Id. Counsel for the accused that the accused is an illiterate person and was not aware about the present case, therefore, he did not appear in the court. It is further submitted that due to his non availability he was declared proclaimed offender by the Hon'ble court. It is further submitted that accused was arrested on 07.06.2021. It is further submitted that accused is having two children and wife. It is further submitted that the accused is sole earning member of his family. It is stated that the accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that the accused may flee again if released on bail.

Considering the abovesaid submissions, I do not find it proper to keep the accused behind the bars. Hence, accused Sonu is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.


(Manish Jain)

MM-01 /(West)/THC:Delhi
11.06.2021

FIR No.226/2021
u/s 376//377/506 IPC
PS Punjabi Bagh
S/v Narender Kashyap

11.06.2021

Matter taken up through VC.

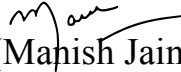
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be not arrested.

Put up for consideration on charge sheet on 12.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

11.06.2021

FIR No.344/2020
u/s 188/269/270 IPC
and 51 (b) DM Act
PS Punjabi Bagh
S/v Rakesh

11.06.2021

Matter taken up through VC.

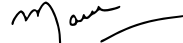
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on bail.

Put up for consideration on charge sheet on 04.8.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

11.06.2021

FIR No.134/2021
u/s 356/379/34 IPC
PS Punjabi Bagh
State v. Vishal @ Akash

11.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. R. K. Jha, learned counsel for accused/applicant Vishal @ Akash.

An application under section 437 of Cr.PC. for grant of bail is moved on behalf of accused/ applicant Vishal @ Akash.

Heard. Perused the reply filed on behalf of the IO.

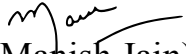
As per reply of the IO, the accused Vishal @ Akash has already been discharged in the present case vide order dated 31.03.2021.

At this stage, it is submitted by learned counsel that as per the status report of Jail Superintendent concerned the accused was showing in JC in the present case.

In view of the submissions made let order dated 31.03.2021 be sent to the Jail Superintendent concerned for intimation. It is also directed to the Jail Superintendent concerned that the accused be released from JC if not required in any other case.

Copy of this order be also sent to the Jail Superintendent concerned for compliance.

Application is disposed off accordingly.


(Manish Jain)

MM-01 /(West)/THC:Delhi

11.06.2021